New trains from Amaravati

*72. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to operate new trains from the new capital city of State of Andhra Pradesh, *i.e.*, Amaravati to major cities/towns in the State of Andhra Pradesh and other parts of the country;

- (b) if so, details thereof; and
- (c) if not, reasons therefor?

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) to (c) The distance between new capital city Amaravati and Vijayawada station is 42 kms. From Vijayawada, 297 passenger trains are already operating, connecting this place with rest of the country. However, project for a new line between Vijayawada and Guntur *via* Amaravati has been included in Budget 2017-18 subject to requisite approvals. Detailed Project Report (DPR) has been made for Errupalem-Namburu *via* Amaravati single line (56.53 km) with an assessed cost of $\mathbf{\xi}$ 1732.56 crore. Ministry of Railways has accorded 'In Principle Approval' for the project. Project was sent to NITI Aayog for appraisal in September, 2018. NITI Aayog has suggested to approach State Govt. for cost sharing of new line. State Government of Andhra Pradesh has not agreed for cost sharing. NITI Aayog has also suggested for consultation with Ministry of Transport, Ministry of Housing and Urban Affairs, and, Ministry of Home Affairs before processing for approvals. Accordingly, inter-Ministerial consultation, as suggested by NITI Aayog, is underway.

Contempt cases against Government

*73. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that there is constant increase in filing of contempt cases against the Government in various High Courts and the Supreme Court, if so, the details thereof;

(b) the details of contempt cases filed in the Supreme Court and various High Courts against the Government during the last four years; and

(c) whether Government has analysed the reasons and whether there are any specific instructions on implementation of court orders within the prescribed time limits?